

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70107 of 2015

(Arising out of Order-in-Appeal No. MRT/EXCUS/000/APPEAL-I/97/15-16 dated 30/06/2015 passed by Commissioner (Appeals) Customs & Central Excise, Meerut)

M/s Anubhavi Constructions

.....Appellant

(17/1, Fountain Chowk, Abu Lane, Meerut, U.P.)

VERSUS

Commissioner of Central Excise

(Appeals-I), Meerut

....Respondent

(Opp. Meerut University, Mangal Pandey Nagar, Meerut-250005)

APPEARANCE:

Absent on Call for the Appellant

Shri Shashi Shekhar, Authorised Representative for the Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. - 70221 / 2020

Date of Hearing : 19 February, 2020

Date of Decision : 19 February, 2020

PER: ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance. Notices have also come back.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Lks